

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2024
ANSWERED ON:29.11.2001
OPENING OF ADDITIONAL COURTS FOR TRIALS
SULTAN SALAHUDDIN OWASI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Eleventh Finance Commission has provided a sum of Rs. 502.90 crores for establishing 1734 additional courts to ensure speedy trials of under-trials;
- (b) if so, whether Union Government advised State Governments and the High Courts to institute fast track courts, if so, the details thereof;
- (c) whether it is a fact that upto April, 2001, 459 fast track courts have been set up in different States and the remaining are in the process of being set up;
- (d) if so, the number of fast track courts set up in each State by Government so far; and
- (e) the steps taken or being taken by the Government to set up more fast track courts in the States for speedy disposal of undertrials?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY):

- (a) and (b) Yes, Sir. The State Governments have been advised to institute additional courts known as Fast Track Courts in consultation with the respective High Courts at the earliest inter-alia for speedy trials of cases involving undertrials.
- (c) and (d) As per available information, 862 Fast Track Courts have been set up/notified in the country so far. Out of these, 542 courts have started functioning as per the enclosed statement.
- (e) Periodically the Central Government has been taking up with the State Governments and High Courts the matter relating to setting up of more Fast Track Courts as envisaged in the recommendations of the Eleventh Finance Commission.